

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:781  
ANSWERED ON:12.11.2010  
COUNCIL FOR TRIBAL WELFARE  
Owaisi Shri Asaduddin

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether tribals of the country are facing displacement and the ill effects of naxalism at large scale;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether to overcome the problem, the Government has formed a National Council for Tribal Welfare;
- (d) if so, the composition and main functions of the Council;
- (e) the number of meetings so far held by the Council and the steps suggested in this regard;
- (f) whether Council has reviewed the Forest Rights Act to protect vulnerable tribal groups; and
- (g) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a) & (b) There are no reports of displacement of Tribals from any other States except Chhattisgarh. As per the report submitted by NHRC in August, 2008, about 40,000 persons were in relief camps in Dantewada and Bijapur districts. These relief camps were meant for people who had temporarily moved out of fear of naxal attacks. Large parts of the tribal areas of the country, namely in the states of Chhattisgarh, Jharkhand, Orissa, Bihar, West Bengal, Andhra Pradesh, Maharashtra, and Madhya Pradesh are affected by naxalism. Civilian in these areas are regularly targeted/attacked by Maoists for their suspected anti-Maoist activities. As tribals form a segment of civilian population residing in naxal-affected areas, they also are affected by such violent activities of the Maoists.

It is mainly the responsibility of State Governments to ensure security and development of these areas. However, Government of India supplements their effort by deployment of additional Central Para Military Forces (CPMFs) and enhanced allocation of funds under various schemes.

(c) to (g) : The National Council for Tribal Welfare has been constituted with the following objectives:-

- (i) To provide broad policy guidelines to bring about improvement in the lives of the ST community in the country.
- (ii) To review the implementation of the Forest Rights Act.
- (iii) To review the implementation of Schedule-V and Schedule-VI of the Constitution.
- (iv) To monitor the implementation of Tribal Sub-Plan.
- (v) To monitor programmes aimed at protecting vulnerable Tribal Groups.

The Council consists of the following members:-

- 1) Minister of Tribal Affairs, Government of India;
- 2) Minister of Finance, Government of India;
- 3) Minister of Agriculture, Government of India;
- 4) Minister of Home Affairs, Government of India;
- 5) Minister of Health & Family Welfare, Government of India;
- 6) Minister of Environment & Forests, Government of India;
- 7) Minister of HRD, Government of India;
- 8) Minister of Rural Development, Government of India;
- 9) Minister of Woman and Child Development, Government of India;
- 10) Minister of Culture, Government of India;
- 11) Minister of Mines, Government of India;
- 12) Minister of Coal, Government of India;
- 13) Minister of Power, Government of India;

- 14) Deputy Chairperson, Planning Commission;
- 15) Chief Ministers of Andhra Pradesh/ Gujarat/ Himachal Pradesh / Maharashtra / Rajasthan/ Orissa/ Jharkhand/ Madhya Pradesh/ Chhattisgarh/Assam /Meghalaya/ Mizoram/ Tripura (Schedule V and Schedule VI States);
- 16) Two experts to be nominated by the Prime Minister for a period of 2 years.
- 17) Secretary, Ministry of Tribal Affairs, Government of India as Member Secretary;

Till date no meeting of the National Council for Tribal Welfare has been held.